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CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No 416 of 2006

Date of order : 28th July, 2006

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman

Visheshwar Pandit Applicant

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri J.K.Karn

Counsel for the respondents : Shri S.K.Tiwari, ASC

O R D E R [ORAL]

Justice P.K.Sinha, Vice-Chairman :-

At the outset, the ld. counsel for the applicant seeks permission to correct typographical mistake in the address at page 1 of the application which he is permitted to do.

2. Heard the ld. counsel for the applicant and the ld. ASC for the respondents. The applicant, who is an employee of the Postal Department has come up for issuance of direction to the respondents to release his



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House Rent Allowance as applicable under the rules as also to stop deduction of quarter rent from the salary of the applicant on the ground that the quarter that was allotted to the applicant was not at all inhabitable for the reasons mentioned in the representations at Annexure-A/1 series which are dated 19.1.2004, 9.11.2004 and 22.8.2005, as well submitted to the competent authority vice Annexure-A/2 by the Grade 'C' Employees Association.

3. When queried, the learned counsel for the applicant submitted, ^{that} none of these representations elicited any response whatsoever from the authorities.

4. When such representations were filed, and if it is true that the applicant has received no reply, it was incumbent upon the respondents to consider the matter and pass an appropriate order. Since the representations are said to be still pending, the ld. ASC also agrees that the concerned authority may be directed to dispose of the pending representations.

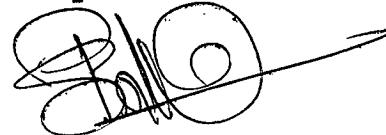
5. This application is, therefore, disposed of with direction to the Respondent No.4, the Senior Superintendent of Post Offices, Patna Division, Patna to consider the pending representations of the applicant as well the points taken up in this application treating it as a supplementary representation, and to record a speaking order in accordance with rules,

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within two months of the receipt of a copy of this order. The applicant is also directed to provide to Respondent No.4. a copy of this order along with a copy of this application with annexures, within 15 days of the receipt of certified copy of the order.

6. With the aforesaid direction, this O.A. is disposed of.



[P.K.Sinha]VC

mps.